

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Vascular Therapeutics India Pvt. Ltd

RELEVANT PARTICULARS		
1.	Name of Corporate debtor	Vascular Therapeutics India Pvt. Ltd
2.	Date of incorporation of corporate debtor	05/03/2002
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN U33110MH2002PTC135060
5.	Address of the registered office and principal office (if any) of corporate debtor	10, Floor - 5, Plot - 75/77, C, Sheriar Baug, Noor, R B Marg, Umerkhadi, Chinchbunder Mumbai 400009 MH IN
6.	Insolvency commencement date in respect of corporate debtor	21/08/2020
7.	Estimated date of closure of insolvency resolution process	17/02/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Sureka IP Regn. No:-IBI/PA-001/IP-P00413/2017-18/10736 Mobile No: 9322581414/9870944469
9.	Address and e-mail of the interim resolution professional, as registered with the Board	173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063 mahesh@mrsureka.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063 mahesh@mrsureka.com
11.	Last date for submission of claims	04/09/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: http://ibbi.gov.in/downloadform.html b) N.A.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of **Vascular Therapeutics India Pvt. Ltd** vide order no **C.P. 1490 (IB) / MB /2017** on dated 21st August 2020, date of receipt of order by Interim Resolution Professional on 24th August 2020.

The creditors of **Vascular Therapeutics India Pvt. Ltd** are hereby called upon to submit their claims with proof on or before SEPTEMBER 04TH 2020, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

 : Mr. Mahesh Sureka.

Date and Place:

: August 24th, 2020, Mumbai